

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**No.L-1/268/2022/CERC**

**Dated 9<sup>th</sup> April, 2024**

**CORRIGENDUM**

The following regulations in the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 shall be corrected as under:

1. On page 134, the expression “300/ 330/ 350/ 500 MW and above” in Row (ii) of the table under Regulation 70(E)(a) shall be substituted with “500 MW and above”;
2. On page 140, the table under sub-regulation (4) of Regulation 71, the type of plant in respect of Koldam station “storage” shall be substituted with the words “ROR with pondage”;
3. On page 142, the first line of the second proviso under Clause (b) of Regulation 72, the words “and HVDC” shall be deleted.
4. On page 147, second line of Explanation, the words “However, in case the last day or day is an official holiday, the 5th day for the purpose of Rebate” shall be substituted with “However, in case the last day or 5th day is an official holiday, the day for the purpose of Rebate” in sub-regulation (1) of Regulation 79.
5. On page 150, words and expressions “(100 Actual AEC in %)” shall be substituted with “(100-Actual AEC in %)” in the formula specified in clause (ii) of sub-regulation (2) of Regulation 81.
6. In page 171, Sub-Clause No. (3) shall be read as Sub-Clause No. (4) and words and expression “x ckt-km” in the sub-clause (b) of this clause of Appendix-IV shall be deleted.
7. In page 172, Sub-Clause No. (4) and (5) shall be read as Sub-Clause (5) and Sub-Clause (6) of Appendix-IV, respectively.
8. In page 173, Sub-Clause No. (6) shall be read as Sub-Clause (7) of Appendix-IV.

Sd/-  
**(Harpreet Singh Pruthi)**  
**Secretary**

Note: The above correction will be incorporated in the principal regulations to be notified in Gazette.